

From,
Atul Srivastava, HJS
Joint Registrar (Judicial) (Services),
High Court of Judicature
at Allahabad

To,
All the District Judges,
Subordinate to the High Court of Judicature at
Allahabad.

No. 462 /Admin. (Services)/2018 Dated: Allahabad: July 23, 2018

Subject: Ensuring the strict compliance of C.L. No. 34/DR(S)/2012, Dated: December 22, 2012.

Sir,

I am desired to say that the Hon'ble Court has issued C.L. No. 34/ DR(S)/ 2012 dated December 22, 2012 regarding guidelines for sending Training Programme by Training institutes and application for exemption, if any, to be sent by Judicial Officers but it has been observed that the provisions contained in the aforesaid Circular Letter is not being followed properly by the concerned.

It is further to say that the exemption application moved by the judicial officers are not being sent well in time and sometimes not supported with relevant documents. The District & Sessions Judges are also forwarding the application without endorsing their satisfaction.

I am, therefore, directed to request you to recirculate the said Circular dated 22.12.2012 of the Hon'ble Court and **ensure its strict compliance.**

Encl. C.L dated 22.12.2012

Yours faithfully,

Sd/-

Joint Registrar (Judicial) (Services)

No. 462 (i)/Admin. (Services)/2018 Dated: July 23, 2018

Copy forwarded for information and necessary action to:-

1. The Principal Secretary (J) & L.R, Govt. of U.P, Lucknow with the request to kindly make the strict compliance of aforesaid Circular of the Court and inform all the judicial officers posted in Nyaya & Vidhai Vibhag accordingly. (Information available on website of Allahabad High Court)
2. The judicial officers posted at High Court Allahabad and Lucknow Bench for information and strict compliance. (Information available on website of Allahabad High Court)
3. All the Judicial Officers posted on deputation in Uttar Pradesh for strict compliance of aforesaid C.L dated 22.12.2012. (Information available on website of Allahabad High Court)
4. The Private Secretaries to Hon'ble Mr. Justice Govind Mathur, Chairman, Committee for Training Programmes/ seminars for officers of District Judiciary and Hon'ble Mr. Justice Vikram Nath, Judge-in-Charge, Judicial Training & Research Institute, U.P., Lucknow to place the aforesaid information before Their Lordships.

5. (I) The Director, Institute of Judicial Training & Research, Lucknow
(II) The Director, National Judicial Academy, Bhopal
(III) The Director, LNJN, NICFS, New Delhi

Informing that the said C.L dated 22.12.2012 directs the Training Institutes to send the details of programme and nominations well in advance which should be **one month or at least a fortnight prior to the commencement of Programme** so that all may have sufficient time for the purpose. Looking that the said C.L is not being followed, Hon'ble Court has been pleased to order for **its strict compliance**.

I am therefore to request you kindly to take necessary steps accordingly.

Encl. C.L dated 22.12.2012

**Sd/-
Assistant Registrar (Services)**

From,
Rajiv Lochan Mehrotra, H.J.S.
I/c Registrar General,
High Court of Judicature at
Allahabad

To,
All the District Judges,
Subordinate to the High Court of Judicature at
Allahabad.

C.L. No. 34 /DR(S)/2012,

Dated: December 22, 2012

Subject: Guidelines for sending Training Programme by Training institutes and application for exemption, if any, to be sent by Judicial Officers.

Sir,

I am directed to say that Hon'ble Court has been pleased to pass the following orders:

1. "All the Judicial Officers who are nominated by the Hon'ble Court for different training programmes are ordinarily required to undergo training as ordered by the Hon'ble Court.
2. All the District Judges and judicial officers in judgeship and the officer posted on deputation subordinate to the High Court of Judicature at Allahabad are informed that if any nominated officer seeks exemption he is to send his exemption application at the earliest preferably within three days after receipt of Court's nomination letter.
3. The District Judges while forwarding the letter of exemption of any officer will first satisfy himself about genuineness or otherwise of the reason shown by the officer in his exemption application and he will endorse his satisfaction on the application while recommending.
4. Exemption application normally has to accompany relevant papers to support the grounds (medical, marriage etc.) duly issued by competent authority in that connection. If there is no supportive paper of the ground for exemption, then separate cogent reason will have to be assigned for the satisfaction of this Court".

I am therefore to request you kindly to ensure the compliance of the aforesaid orders of the Hon'ble Court.

Yours faithfully,

Sd/-

I/c REGISTRAR GENERAL

Endorsement No. 18944 (i)/DR(S)/2012 of the date 22.12.2012

Copy forwarded for information and necessary action to:-

1. The Principal Secretary (Judicial) & L.R., Govt. of U.P., Lucknow with the request to kindly make the strict compliance of aforesaid orders of the Court and inform all the judicial officers posted in Nyaya & Vidhai Vibhag accordingly.
2. Sri Alok Kumar Mukherjee, Registrar, Lucknow Bench, Lucknow with the request to kindly make the strict compliance of aforesaid orders of the Court and inform all

the officers posted in Lucknow Bench of the Hon'ble Court accordingly.

3. Sri Akhtar Husain Khan, Chairman, Commercial Tax Tribunal, Lucknow with the request to kindly comply the aforesaid orders of the Court and inform all the judicial members of their tribunal accordingly.
4. Sri Pramod Kumar Singh, Adviser (Law), Competition Commission of India, New Delhi with the request to kindly comply the aforesaid orders of the Court and inform all the judicial officers of their Commission accordingly.
5. Sri Ashok Kumar Saxena, Secretary, Lok Ayukta, Lucknow with the request to kindly comply the aforesaid orders of the Court and inform all the judicial officers of Lok Ayukta accordingly.
6. Sri Pramod Kumar Goel, Member Secretary, III Floor, Jawahar Bhawan Annexe, Lucknow with the request to kindly comply the aforesaid orders of the Court and inform all the judicial officers in UP State Legal Service Authority, accordingly.
7. Sri Tej Bahadur Singh, Registrar, UP State Public Services Tribunal, Lucknow with the request to kindly comply the aforesaid orders of the Court and inform all the judicial officers of their tribunal accordingly.
8. All the Judicial Officers posted on deputation in Uttar Pradesh.
9. (I) The Director, Institute of Judicial Training & Research, Lucknow
(II) The Director, National Judicial Academy, Bhopal
(III) The Director, LNJNI, NICFS, New Delhi

Informing that the Court has been pleased to Order that the Director, Institute of Judicial Training & Research, Lucknow and other concerning bodies are to be requested to send the details of programme and nominations well in advance which should be one month or at least a fortnight prior to the commencement of Programme so that all may have sufficient time for the purpose.

I am therefore to request you kindly to take necessary steps accordingly.

Sd/-

Deputy Registrar (Services)